CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
<u>MUMBAI</u>

WEST ZONAL BENCH, MUMBAI

Service Tax Appeal No. 86365 of 2022

(Arising out of Order-in-Appeal No. NA/GST/A-I/Mum/63/19-20 dated 30.07.2019 passed by the Commissioner of GST and CX (Appeals-I), Mumbai.)

M/s Visvesvaraya Industrial Research and Development Centre ....Appellant
World Trade Centre,
31st Floor, Cuff Parade,
Mumbai – 400 053

VERSUS

Commissioner of CGST & Central Excise, Mumbai South ....Respondent
13th Floor, Air India Building,
Nariman Point, Mumbai

<u>APPERANCE:</u>

Shri Akshay Duragkar, Advocate for the Appellant
Shri Onil Shivadikar, Assistant Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85729/2022

Date of Hearing: 30.06.2022
Date of Decision: 30.06.2022

Appellant has sought coverage under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and it has been accepted through a declaration prescribed in discharge certificate issued by the competent authority.

2. Learned Authorised Representative also confirms no outstanding dues against the appellant, as could be noticed from Form No. SVLDRS-4 submitted by him.

3. In accordance with the provisions of the scheme and as per Section 127(6) of Finance Act, 2019, appeal is dismissed as deemed withdrawn.

(Pronounced in open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad